

Annexure-3														
Name of the corporate debtor: The Ooty Mills Private Limited ; Date of commencement of CIRP: 30.04.2026; List of creditors verified as on: 27.05.2026														
List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
(Amount in ₹)														
Sr. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Union Bank Of India	12.05.2026	20,69,88,832.01	20,69,88,832.01	Corporate Guarantee	20,69,88,832.01	20,69,88,832.01	No	5.71%	-	-	-	-	Provisionally admitted in full subject to verification (vide deficiency letter dated 27.05.2026).
2	Tamilnad Mercantile Bank Ltd.	19.05.2026	56,50,71,215.75	56,26,29,635.75	Corporate Guarantee	56,26,29,635.75	56,26,29,635.75	No	15.53%	-	-	24,41,580.00	-	Provisionally admitted at Rs. 56,26,29,635.75 (vide deficiency letter dated 27.05.2026). Reduction of Rs. 24,41,580 represents post-CIRP interest for the period 01.05.2026 to 09.05.2026 not admissible u/s 14 of IBC, 2016.
3	Central Bank Of India	18.05.2026	90,95,45,785.21	90,95,45,785.21	Corporate Guarantee	90,95,45,785.21	90,95,45,785.21	No	25.11%	-	-	-	-	Provisionally admitted in full subject to revision based on clarifications called for vide deficiency letter dated 27.05.2026.
4	Punjab National Bank	14.05.2026	2,49,72,50,069.24	68,53,14,923.14	Corporate Guarantee	68,53,14,923.14	68,53,14,923.14	No	18.92%	-	-	-	1,81,19,35,146.10	PARTIAL ADMISSION — admitted to the extent of Rs. 68,53,14,923.14 (clarification sought for supplementary deed if any) PNB is the successor of erstwhile OBC pursuant to amalgamation w.e.f. 01.04.2020; Accounts not mentioned of lender under the Deed of Guarantee.
5	The Karur Vysya Bank Ltd	18.05.2026	11,79,04,872.89	11,79,04,872.89	Corporate Guarantee	11,79,04,872.89	11,79,04,872.89	No	3.26%	-	-	-	-	Under verification — supporting documents called
6	Indian Overseas Bank	11.05.2026	1,13,95,81,798.92	1,13,95,81,798.92	Corporate Guarantee	1,13,95,81,798.92	1,13,95,81,798.92	No	31.46%	-	-	-	-	Revised claim received on 27.05.2026 after RP verification queries
<b>Total</b>			<b>5,43,63,42,574.02</b>	<b>3,62,19,65,847.92</b>	-	<b>3,62,19,65,847.92</b>	<b>3,62,19,65,847.92</b>	-	<b>100.00%</b>	-	-	<b>24,41,580.00</b>	<b>1,81,19,35,146.10</b>	
<b>Note 1 — Details of Security Interest and Basis of Admission</b>														
(i) Source of liability: All six claims in this Annexure arise from a single Deed of Corporate Guarantee dated 07.10.2016 ("the Deed") executed by The Ooty Mills Private Limited ("Corporate Debtor / Guarantor") in favour of the IOB-led Working Capital Consortium, in respect of credit facilities sanctioned to the principal borrower M/s Platinum Textiles Limited (now known as M/s Shrivallabh Pittie South West Industries Limited; CIN U17120MH1993PLC073419).														
(ii) Beneficiary lenders under the Deed: Indian Overseas Bank (Lead), The Karur Vysya Bank, Tamilnad Mercantile Bank, Central Bank of India, Bank of India, Bank of Maharashtra, Corporation Bank and Oriental Bank of Commerce. The Deed is read with the Third Supplemental Working Capital Consortium Agreement and the Third Supplemental Joint Deed of Hypothecation, both dated 07.10.2016.														
(iii) Cap on guarantor's liability: Clauses 1, 4 and 9 of the Deed cap the Guarantor's liability at a principal sum of Rs. 250.00 Crores in respect of Working Capital facilities, together with interest, costs, charges and expenses. The Schedule additionally records Term Loan coverage of Rs. 36.59 Crores (IOB and KVB only). Aggregate cap: Rs. 286.59 Crores principal, plus interest and incidentals.														
(iv) Successor lender (PNB): Punjab National Bank stands in the shoes of erstwhile Oriental Bank of Commerce (OBC) pursuant to the amalgamation effective 01.04.2020. Under the Schedule to the Deed, OBC is covered ONLY for its Cash Credit share of Rs. 39.25 Crores; OBC is NOT a Term Loan lender. The PNB claim has accordingly been admitted only to the extent of the OBC Cash Credit cap with pro-rata interest, the balance being held in abeyance pending documents.														
(v) Security interest created by the Corporate Debtor (per Joint Deed of Hypothecation dt. 07.10.2016 and underlying mortgage deeds, registered with RoC vide Form CHG-1 and verified on MCA-21 / CERSAI):														
(a) Equitable mortgage by deposit of title deeds in respect of the immovable properties of the Corporate Debtor at SF Nos. 555/1, 555/3, 555/4, 557/3B etc., 500 Cinnamaddampalayam, Bilichi Post, Press Colony, Coimbatore — 641 019, Tamil Nadu;														
(b) First pari passu hypothecation charge over the entire fixed assets (plant, machinery, equipment, furniture & fixtures) of the Corporate Debtor, both present and future, in favour of the Security Trustee for the consortium banks;														
(c) Second pari passu hypothecation charge over current assets (stocks, book debts, receivables) of the Corporate Debtor, both present and future.														
(vi) Inter-se ranking: All admitted secured financial creditors rank pari passu inter-se in respect of the security interest.														
(vii) Post-CIRP interest: Interest accrued for periods after the CIRP commencement date (30.04.2026) is not admissible by virtue of the moratorium under Section 14 of the IBC, 2016.														
(viii) Voting share: Computed in proportion to the amount of admitted financial debt only (column J).														